

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 219/MP/2023

- Subject : Petition under Section 79 (1) (a) of the Electricity Act, 2003 read with Article 10 of the Power Usage Agreements executed between NTPC Ltd. and Telangana State Distribution Companies Limited, seeking compensation due to increase in costs on account of change in rate of Goods & Services Tax as well as increase in basic custom duty amounting to a Change in Law event with respect to the 7 Solar PV Power Project having Project capacity of totalling to 1616 MW under CPSU scheme phase-II tranche-I & II and the tariff was adopted by CERC vide order dated 13.12.2021 in Petition No. 174/AT/2021.
- Date of Hearing : **3.1.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : NTPC Green Energy Limited (NGEL)
- Respondents : Telangana Sate Southern Power Distribution Co. Ltd. and 2 Ors.
- Parties Present : Shri Adarsh Tripathi, Advocate, NGEL
Shri Jitesh Garg, Advocate, NGEL

Record of Proceedings

At the outset, the learned proxy counsel for Respondents, Telangana Discoms sought liberty to file a reply in the matter.

2. Learned counsel for the Petitioner, however, pointed out that the matter was last heard on 22.9.2023 and ample time was granted to Respondents to file their replies. The learned counsel also sought four weeks' time to file a rejoinder once the Respondents file their replies.

3. Considering the above, the Commission permitted the Respondents, Telangana Discoms to file their reply, if any, within three weeks as a last opportunity and the Petitioner may file its rejoinder, if any, within four weeks thereafter.

4. The Petition shall be listed for hearing on **3.4.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)